No. RJ-1/Regular/248/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at Principal Seat at Bombay that, **between 11.07.2022 and 15.07.2022,** the following arrangement is made for taking up the judicial assignment **:**

I

The Single Bench presided over by the **Hon'ble Shri. Justice G. S. Kulkarni** will take up the matters from following judicial assignment, **in addition to** His Lordship's extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
----	For Admission, hearing, order matters and applications therein : (A) Applications under Sections 9 and 11 of the Arbitration and Conciliation Act, 1996 up to the year 2019. (B) Commercial Disputes of value of Rupees 100 Crores or more.

II

The Single Bench presided over by the **Hon'ble Shri. Justice B. P. Colabawalla** will take up the matters from following judicial assignment, **in addition to** His Lordship's extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
----	For Admission, hearing, order matters and applications therein : (A) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (B) Appeals under the Companies Act, except part-heard matters of Other Courts. (C) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act.

III

The Single Bench presided over by the **Hon'ble Shri. Justice Riyaz I. Chagla** will take up the matters from following judicial assignment, **in addition to** His Lordship's extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
----	For Admission, hearing, order matters and applications therein : (A) Admiralty Suits and all applications therein. (B) Summary Suits and Undefended Suits.

Dated this the 6th day of July 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.